## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE ( DEPARTMENT OF REVENUE )

NEW DELHI: DATED, THE 26 TH FEBRUARY, 1987.

## NOTIFICATION INCOME-TAX

No. 7146 (F.No.176/2/87-ITA.1): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Ramaswamy Temple, Thir wangad" Tellicherry, (Kerala State) to be a place of artistic importance for the purpose of the said clause.

( ROSHAN SAHAY )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, Near Rajouri Garden, New Delhi.

## Copy to:-

- 1. The Commissioner of Income-tax, Cochin with ref. to his letter No.18A/Tech/PR/T.2/86-87 dated, 22-12-1986. He is requested to sheck up the position regarding the utilisation of donations received in this behalf by obtaining relevant accounts from the respective religious authorities every year.
- 2. All Commissioners of Income-tax.
- 3. All Chambers of Commerce in the State of Kerala.
- 4. Comptreller & Auditor General of India, New Delhi.
- 5. The Secretary, Thiruvangad Sree Rama Swamy Kehetra Naveekarana Cammittee. Warallya", Tellicherry 670103.

( ROSHAN SAHAY )
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.